

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.7362-7363 OF 2002

NALLI SANYASI NAIDU

.....APPELLANT(S)

VERSUS

MANASA'S TRUST VIJAYANAGARAM & ORS.

....RESPONDENT(S)

O R D E R

After hearing learned counsel for the parties and going through the impugned judgment ,
we are of the view that in exercise of power under Article 136 of the Constitution, no interference
is needed in view of the findings arrived at by the courts below excepting that the direction
regarding payment of damages for the illegal occupation of the land from the date of occupation
till the land is vacated by the appellant shall be deleted. We order accordingly. The appeals are
disposed of. There shall be no order as to costs.

In view of the order now passed in these appeals, applications for initiating contempt
proceedings are also disposed of.

.....J.
(TARUN CHATTERJEE)

.....J.
(HARJIT SINGH BEDI)

NEW DELHI;
MAY 8, 2008.

JUDIS